The security system at airports is reviewed from time to time and upgraded as per requirement by the BCAS in consultation with the other concerned agencies and stakeholders, including CISF and airport operators, depending upon threat perceptions, and corrective measures are taken.

Recovery of unclaimed items at various airports

2095. SHRI MAJEED MEMON: Will the Minister of CIVIL AVIATION be pleased to states:

- (a) whether Central Industrial Security Force had recovered unclaimed items worth ₹150 crore in the past five years from various airports in the country;
- (b) whether at Delhi's Indira Gandhi International (IGI) airport alone, unattended items worth over ₹5.5 crore were recovered in 2016 out of which items worth ₹1.78 crore were returned to the passengers after proper verification and the rest had to be submitted with the airport operator to the lost and found stock; and
- (c) what happens to the remaining unclaimed items kept in the lost and found stock?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): (a) Yes, Sir. Central Industrial Security Force (CISF) has reported that unattended property worth ₹ 145.87 crore was found at various airports in the last five years.

- (b) In the case of Indira Gandhi International Airport, New Delhi, the unclaimed property worth ₹ 5.35 crore (approx.) was found during 2016, and items valued at ₹ 1.73 crore were restored back to the rightful owners after proper verification. Items worth ₹ 3.62 crore were deposited in the Lost Property Section of the airport operator for disposal.
- (c) The items that remain unclaimed are stored and disposed of as per the procedure laid down in the Airports Authority of India (Lost Property) Regulations, 2003.

Direct flight from Amritsar to Birmingham

2096. SHRI SHWAIT MALIK: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government has announced to start direct international flight of Air India from Amritsar to Birmingham from 1st April, 2017, if so, whether all arrangements have been made by the airline to start operation of this flight;

- (b) whether the airline has started ticket booking for the said flight; and
- (c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): (a) Air India is examining the modalities of implementing this flight.

(b) and (c) Does not arise.

New domestic flights to and from Amritsar

2097. SHRI SHWAIT MALIK: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether Government has any proposal to start new domestic flights to and from Amritsar in view of the fact that Amritsar City is a tourist place and people from all walks of life come to visit Golden Temple, Durgiana Temple, Wagah Border, Ram Tirath and other historical places; and
 - (b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): (a) and (b) As per Winter Schedule 2016, following scheduled domestic flights are operating to/from Amritsar:-

Airlines	Route	Frequency
Air India	Delhi-Amritsar	28
	& VV	
Jet Airways	Delhi-Amritsar	21
	& VV	
SpiceJet	Delhi-Amritsar	07
	& VV	
	Mumbai-Amrtisar-Srinagar	07
	& VV	

With repeal of Air Corporation Act in March 1994, the Indian aviation was totally deregulated. Airlines are free to induct capacity with any aircraft type, free to select whatever markets and network they wish to service and operate depending on their commercial viability. However, GoI has laid down Route Dispersal Guidelines (RDG) with a view to achieve better regulation of air transport services taking into account